

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 391/2024

CHETAN PRABHASHANKAR JOSHI

Petitioner(s)

VERSUS

BOARD OF DIRECTORS OF PEGASUS ASSETS
RECONSTRUCTION PRIVATE LIMITED & ORS.

Respondent(s)

(IA No. 135392/2024 - EX-PARTE STAY
IA No. 135393/2024 - EXEMPTION FROM FILING O.T.)

Date : 26-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL
(VACATION BENCH)

For Petitioner(s)

Mr. Mathews J.Nedumpara,Adv.
Ms. Sitwat Nabi, Adv.
Ms. Hemali Kurne,Adv.
Mr. Shameem Faiyaz,Adv.
Mr. Abdul Qadir Abbasi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioner has invoked the jurisdiction of this Court under Article 32 of the Constitution of India for challenging the validity of certain statutory provisions. There are two reasons for not entertaining this petition. Firstly, the petitioner has a remedy available before the High Court under Article 226 of the Constitution of India and secondly, the petitioner is a Director of CJEX Biochem Private Limited which was the petitioner in Writ

Petition No.30038 of 2022 before the Bombay High Court. The final order passed in the said Writ Petition has been challenged by the said Company before this Court in which the learned counsel for the petitioner himself appeared. An order was passed in the said petition that the petition along with connected cases shall be listed before a particular Bench.

As the petitioner has a remedy before the High Court, we decline to entertain this petition under Article 32 of the Constitution of India.

Subject to what is observed above, the Writ Petition is disposed of.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER